

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34253/2017

(Arising out of impugned final judgment and order dated 22-09-2017 in FA No. 309/2015 passed by the High Court Of Judicature At Allahabad)

JAGAT GURU SHANKARCHARYA JYOTISHPEETH
P.S.S.N SARASWATI

Petitioner(s)

VERSUS

SWAMI VASUDEVANAND SARASWATI DISCIPLE
OF S.H.N. SARASWATI

Respondent(s)

(IA 134229/2017, 50641/2018)

WITH SLP(C) No. 36949/2017 (XI)
(WITH APPLN(S) FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-01-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

For the parties

Mr. Harin P. Raval, Sr. Adv.
Mr. Gulab Shankar Tewari, Adv.
Ms. Sangeeta Mandal, Adv.
Ms. Mamta Tiwari, Adv.
Ms. Swati Sinha, Adv.
Ms. Sukanya Basu, Adv.
Mr. Prashant S., Adv.
For M/s. Fox Mandal & Co.

Mr. P.S. Patwalia, Sr. Adv.
Mr. Santosh Kumar, Adv.
Mr. Madhurendra Sharma, Adv.
Mr. Rajeev Ranjan Mishra, Adv.
Mr. V. Sushant Gupta, Adv.
For Mr. Mushtaq Ahmad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondent(s), in SLP(C) No. 34253/2017, has prayed for some time.

Learned counsel appearing for the petitioner, in SLP(C) No.34253/2017, has expressed some difficulty after three weeks.

As such, the learned counsel for the respondent(s), in SLP(C) No.34253/2017, prayed to list the matter in the last week of February, 2019, which is not opposed by the other side.

As prayed, list in the last week of February, 2019.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER